

(घ) यदि हां, तो वहां तनाव समाप्त करने के लिए सरकार क्या कदम उठा रही है?

गृह मंत्रालय में राज्य मंत्री (श्री पी.एम. सईद) : (क) से (घ) उपलब्ध सूचना के अनुसार राज्य के कुछ स्थानों पर महा-आरती कार्यक्रम घोषित किया गया था। राज्य सरकार से शांति और साम्प्रदायिक सौहार्द बनाए रखने के लिए उपाय करने का अनुरोध किया गया है।

2740. (Transferred to 18th March 1993)

BAMC's Opposition to Ordinance regarding Ayodhya

2741. CHOWDHRY HARI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Babri Masjid Movement Coordination Committee made an announcement recently that the acquisition of certain areas in Ayodhya through Ordinance recently was totally unacceptable to it and to the Muslim community in general;

(b) the steps proposed by Government to meet this;

(c) whether it is a fact that they have rejected the reference to the Supreme Court under Article 143(i) on a historical issue; and

(d) how does Government propose to deal with the matter?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) & (d) The Babri Masjid Movement Coordination Committee had rejected the acquisition of land through the Ordinance and the Presidential Reference to the Supreme Court under article 143(i) of the Constitution. The Government have announced that the acquired area excluding the area on which the disputed structure stood, would be made availa-

ble to 4wo Trusts, which would be set up for the construction of a Ram Temple and a Mosque respectively and for planned development of the area. In the Presidential Reference it has been made clear that the Government proposes to settle the Ram Janam Bhoomi Babri Masjid dispute after obtaining the opinion of the Supreme Court and in terms of the said opinion.

Continuing activities by banned organisations in U.P.

2742. CHOWDHRY HARI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news report appeared in the 'Hindustan Times' dated the 13th January, 1993 stating that the ban on R.S.S., V.H.P. in Uttar Pradesh is an eye-wash and that their activities are continuing in a veiled form; and

(b) if so, whether investigations are being taken in Uttar Pradesh to effectively implement the ban on those organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir.

(b) The State Government have been, requested to take appropriate action.

ULFA plans to MU VIPs

2743. SHRI SUSHILKUMAR SAM-
BHAJIRAO SHINDE:

SHRIMATI VEENA VERMA:

SHRI MURLIDHAR CHAND-
RAKANT BHANDARE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news-item which

appeared in the Times of India dated December 29, 1992 to the effect that the United Liberation Front of ASOM had formed 30 suicide squads between late 1990 and early 1991 to eliminate top political leaders, including the former Prime Minister Late Shri Rajiv Gandhi;

(b) what effective steps were taken to tackle the menace; and

(c) what is the latest report about the existence or otherwise, their activities and plans of such suicide squads; and Government plans to liquidate and eliminate them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P-M. SAYEED): (a) Yes, Sir.

(b) Security measures were tightened to ensure safety and security of political leaders and police vigilance had been stepped up to neutralise the members of the suicide squads.

(c) The activities of the suicide squads are kept under constant watch.

White-collar Crime in Delhi

2744. SHRI SUSHILKUMAR SAM-
BHAJIRAO SHINDE:
SHRIMATI VEENA VERMA:
SHRI MURLIDHAR CHAND-
RAKANT BHANDARE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the report in the Times of India dated January 8, 1993, captioned 'Battle against white collar-crime';

(b) if so, what are the detailg of the number of cases detected the number of persons apprehended and the nature of the white-collar crimes in Delhi booked during 1992 and the comparative figures for 1991 and 1992; and

(c) what steps were taken to tackle the increasing trends of white-collar crimes and what further steps are contemplated in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir.

(b) The details of the number of cases of while collar crimes detected and the number of persons arrested in Delhi during the year 1992 and its corresponding year 1991 is as under:—

Year	No. of cases detected	No. of cases pending trial.	No. of cases pending investigation.	No. of persons arrested	No. of persons against whom cases are pending trial	Cases pending investigation
1991	69	61	8	138	108	30
1992	82	8	74	293	16	277